

(2004) 02 SC CK 0054
In the Supreme Court Of India

ARM Limited

APPELLANT

Vs

Commissioner of Customs, Madras

RESPONDENT

Date of Decision : 10-02-2004

Acts Referred:

Citation : (2004) 113 ECR 117 : (2004) 165 ELT 3

Hon'ble Judges : S. Rajendra Babu, J;G. P. Mathur, J

Bench : Division Bench

Advocate : V. Krishna Murthy, for the Appellant; Raju Ramachandran, ASG, Rajiv Nanda and B.K. Prasad, for the Respondent

Final Decision : Disposed Of

Judgement

1. The grievance made by the appellant in this appeal is that when the matter was posted for hearing on 8-9-1997, the name of the Advocate on record was not shown in the cause list and, therefore, due arrangement could not be made for appearance and in such circumstances the appeal came to be disposed of by the Tribunal. The respondent is not in a position to controvert this position. In the circumstances, we set aside the order made by the Tribunal and remit the matter to the Tribunal for fresh disposal in accordance with law. The appeal is allowed accordingly.